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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. No. 868 of 2013

Cuttack the 18th day of December, 2013

CORAM

THE HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

.....

Shri Pradeep Kumar Dhal, aged about 28 years, Son of Dolagobind Dhal,
Vill./Po.Bachhuripal, PS. Rasgobindpur, Dist. Mayurbhanj.

....Applicant

(Advocates: Mr.D.K.Mohanty)

VERSUS

Union of India Represented through -

1. The Director General of Posts, Ministry of Telecommunication,
Department of Post, Dak Bhawan, Sansad marg, New Delhi-1.
2. Chief Postmaster General, Orissa Circle, Bhubaneswar, Dist. Khurda-
751 001.
3. The Superintendent of Post Office, Mayurbhanj Division, Baripada,
Mayurbhanj.
4. Asst. Superintendent of Post Offices, Central Sub Davison, Baripada,
Mayurbhanj, PIN-757 001.
5. The Branch Postmaster, Debsola BO in account with RG Pur SO,
Baripada HO, Mayurbhanj.

....Respondents

(Advocate: Ms.S.Mohapatra)

O R D E R

(Oral)

A.K.PATNAIK, MEMBER (I):

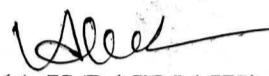
Heard Mr.D.K.Mohanty, Learned Counsel appearing for the
Applicant and Ms.S.Mohapatra, Learned Additional CGSC appearing for the
Respondents and perused the records.

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2. The stand and stance ~~of the case~~ of the Applicant is that in
~~Al~~
pursuance of the advertisement issued by the Respondent No.4, he was
selected for appointment to the post of GDSMD-MC, Debsole BO, in
account with RG Pur SO. Despite verification of the certificate and
undergoing necessary pre-training, he has not been allowed to join his duty
by the Respondent No.5 and that though he has brought the above facts,
through representation dated 10.9.2013, to the notice of the Respondent
No.3, seeking necessary intervention, ~~the~~^{till} date he has not been allowed to
join ~~to~~ duty nor has he received any reply on the said representation; for
~~Al~~
which even after his selection he has been kept away from earning his
livelihood which is a fundamental right of every citizen. On being asked,
Ms. Mohapatra has fairly submitted that he has no instruction if any such
representation has been preferred by the applicant and the result thereof.
Since the representation is stated to be pending with the Respondent No.3
who is the competent authority to settle the matter, at the first instance,
without expressing any opinion on the merit of the matter this OA is
disposed of at this admission stage with direction to the Respondent No.3 to
consider/dispose of the representation dated 10.9.2013, if it is preferred and
is still pending, and communicate the result thereof to the applicant in a
well-reasoned order within a period of 60(sixty) days from the date of
receipt of copy of this order. There shall be no order as to costs.

(Al)

3. As prayed for by Mr. Mohanty, copy of the order be sent to Respondent No.3, by speed post, at his cost, for compliance; for which he undertakes to furnish the postal requisite within three days hence.


(A.K.PATNAIK)
Member (Judicial)